Regulation for determining fees of doctors

†1796. SHRI NARESH AGRAWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government is going to formulate a rule for determining the fees of doctors practicing in the hospitals and nursing homes of private sector;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) to (c) Health is a State subject. It is the responsibility of the State/Union Territory Government to regulate the fees of doctors practicing in hospitals and nursing homes. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments. In accordance with the aforementioned rules, the clinical establishments (in the States/UTs where the said Act is applicable) can charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing medical procedures. The said standard list of medical procedures and standard template for costing of procedures has been shared with the States. However, the Clinical Establishments (Registration and Regulation) Act is applicable only in ten States and all Union Territories except Delhi.